
(2020) 08 SEBI CK 0060

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 144 Of 2020, Appeal Lodging No.171, 210 Of 2020

Bharti Goyal And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 06-08-2020

Acts Referred:

Citation : (2020) 08 SEBI CK 0060

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Bharti Goyal, Anubhav Ghosh, Ravishekhar Pandey, Poonam D. Gadkari, Matrix Partners, Kumar Desai, Nidhi Singh, Kinjal Bhatt, Vidhii Partners

Judgement

Tarun Agarwala, Presiding Officer

1. We have heard Ms. Bharti Goyal, Appellant-in person and Mr. Anubhav Ghosh, Advocate assisted by Mr. Ravishekhar Pandey, Advocate for the

Respondent in Appeal Lodging No.171 of 2020 and Ms. Poonam D. Gadkari, Advocate for the Appellant and Mr. Kumar Desai, Advocate assisted

by Ms. Nidhi Singh and Ms. Kinjal Bhatt, Advocates for the Respondent in Appeal Lodging No.210 of 2020 through video conference. Order

reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.